

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 106/TT/2016

Subject : Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 6 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 of transmission tariff for 2014-19 for Asset-I: 1 no of 400 kV bay along with 50 MVAR Line Reactor for Ckt-I of 400 kV RAPP-Shujalpur Transmission Line; Asset-2: 1 no. of 400 kV bay along with 50MVAR Line Reactor Ckt-2 of 400kV RAPP-Shujalpur Transmission Line under provision of 400 kV bays at Shujalpur for Part ATS of RAPP 7 & 8 in Western Region.

Date of Hearing : 5.10.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Ltd. and 8 others

Parties present: Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri Piyush Awasthi, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of tariff for 2014-19 tariff block for Asset-I: 1 no of 400 kV bay along with 50 MVAR Line Reactor for Ckt-I of 400 kV RAPP-Shujalpur Transmission Line; Asset-2: 1 no. of 400 kV bay along with 50 MVAR Line Reactor Ckt-2 of 400 kV RAPP-Shujalpur Transmission Line under provision of 400 kV bays at Shujalpur for Part ATS of RAPP 7 & 8 in Western Region. The instant assets were commissioned on 4.2.2016 and 28.2.2016 and there is no time over-run in commissioning of the assets.

2. The Commission observed that there is cost over-run in case of both the assets and it has given standard reasons in the petition for cost over-run and directed the petitioner to submit detailed justification for the cost over-run.



3. In response to a query of the Commission regarding the commissioning of related transmission line, the representative of the petitioner submitted that RAPP-Shujalpur Transmission Line, executed by Sterlite Grid Limited under the TBCB route, was commissioned on 1.3.2016. He further submitted that their scope is only two bays at Shujalpur end.

4. The Commission observed how the bays were commissioned on 4.2.2016 and 28.2.2016 when the transmission line was commissioned on 1.3.2016 and directed the petitioner to explain the same by 14.10.2016. The Commission also directed the petitioner to file the following additional information on affidavit, by 14.10.2016, with advance copy to the respondents:-

- a) An undertaking mentioning the actual equity infused for the total capital cost as on COD is not less than 30% of the total cost submitted in the petition.
- b) Details of un-discharged liability, if any.

5. The Commission further directed the respondents to file reply by 24.10.2016 and the petitioner to file rejoinder, if any, by 28.10.2016. The Commission further observed that no extension of time shall be granted and in case, no information is filed within the due date, the matter shall be considered based on the available records.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

